

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:113
ANSWERED ON:05.07.2004
LOSSES TO SUPER BAZAR
Singh Shri Prabhunath

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Super Bazar ran into huge losses due to the failure of the Government to check irregularities committed by the employees and the management particularly its Chairman;
- (b) if so, the details thereof;
- (c) whether any action has been taken against the persons responsible for such losses and recoveries since effected from the then Chairman and other culprits; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) & (b): No, Sir. The Super Bazar, Delhi is an autonomous Cooperative Organization and had its own BOD. The Super Bazar suffered losses due to lack of professionalism and mismanagement, corruption and malpractices, oversized staff and disproportionate wage revision without corresponding increase in volume of business.

(c) & (d): Central Registrar of Co-operative societies had ordered an inquiry into the affairs of Super Bazar under section 69 and 73 of MSCS Act, 1984 and show cause notices were issued to the then Chairman and other members of the board of Super Bazar so as to recover losses, which have been challenged, in Delhi High Court. The matter is subjudice.